

[Shri Narasimhan]

have been advocated by us on behalf of Madras and Mysore and further supported by the respective State Governments are under consideration. What I am not able to understand is, in spite of these assurances both in the Budget Speech of the Railway Minister and also by the Prime Minister during the Question Hour, it is still in the state of, what is called, under consideration. I would really have expected it to be taken as accepted. When the Plan was now published, the entire language papers in those States have been sorely disappointed. They had expected that some announcement would be made. Some clarification will have to be made in the course of this debate, a more concrete and assuring kind of explanation will have to be given. Sir, all aspects of these railway lines have been so thoroughly brought to the notice of the Government that it is very unnecessary for me to refer to them now.

Dr. M. S. Aney (Nagpur): Do you want an explanation for what they are doing? Or an assurance that they will take up the plan?

Shri Narasimhan: I want an explanation for describing them as matters under consideration, while we made it clear that they merited immediate acceptance. I do hope that we would have a satisfactory and sympathetic answer when the hon. Minister replies to the debate.

Sir, we are fast developing in the matter of industrialisation. Many factories are growing everywhere. With regard to location of factories, if other conditions are not against their location, it should take place in areas that are somewhat backward. Though private entrepreneurs would prefer the best place and even State enterprises would prefer the best place, these considerations should be slightly relaxed and an effort should be made to locate them

in backward areas. That will boost up the morale of the backward areas like anything and following that further self-development will take place.

With these words, Sir, I commend the Plan and humbly request the House to accept my substitute motion.

12 10 hrs.

RE: ISSUE OF SUMMONS TO
EDITOR OF BLITZ

Mr. Speaker: I have to make a small announcement. I may inform the House that in pursuance of the decision of the House on the 19th August 1961, I have issued a summons to Shri R. K. Karanjia, Editor, *Blitz*, Bombay, to appear in person to receive the reprimand at the Bar of the Lok Sabha on Tuesday, the 29th August, 1961 at 12:15 hours. I have also cancelled the Lok Sabha Press Gallery Card and the Central Hail Pass issued to Shri A. Raghavan, the New Delhi correspondent of *Blitz*.

Shri S. M. Banerjee (Karnpur): What does the Bar of the House mean? By which gate will he enter the House? We are supposed to be the judges. Naturally, the accused does not enter by the same gate by which the judges enter.

Mr. Speaker: There is no question of judges. We have to implement the decision already taken by the House. He will be brought to the Bar of the House through some gate. Therefore, he will come through one gate or the other. I will fix up the Bar beyond which he cannot come in. He will come here and, on behalf of the House and as directed by the House, I will tell him that he has been reprimanded. That is all what I have to tell him. There is nothing more that is to be done.
